



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/May/202223/4

DATED: 30/05/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202223/4 dated 30/05/2022 of Norms Committee - II for the year 2022-23 was held on 30/05/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S.K. Jain, D.O.	DPIIT
2	Shri R. K. Jaiswal, DO	DHI
3	Shri K. S. Sodhi, Assistant Director	MSME
4	Ms Jenny Charan, Consultant	MeitY
5	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant,DGFT
6	Shri V.C. Agarwal, Consultant (TEC-3)	Technical Consultant,DGFT
7	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000606AM23
RA File Number	NA
Licence No and Date	0310829921/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in the NC meeting dated 03.02.2022. However, applicant wanted to file a review application to review the earlier ratified norms but filed a simple file. It was noted that applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal. The case stands rejected.	

Case No.	2 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00134885AM22
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting No. 02/81 dated 18.04.2017 due to non-submission of reply of deficiency letter. Now, the applicant has filed a review application for fixation of ad-hoc norms with a request to send a copy of deficiency letter as issued earlier to them. Therefore, the Committee decided to issue a deficiency letter to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	3 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00134919AM22
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting No. 08/81 dated 11.07.2017 due to non-submission of reply of deficiency letter. Now, the applicant has filed a review application for fixation of ad-hoc norms with a request to send a copy of deficiency letter as issued earlier to them. Therefore, the Committee decided to issue a deficiency letter to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	4 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	L&T HYDROCARBON ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000297AM16
RA File Number	342404000110 AM16
Licence No and Date	3410041368/10/07/2015
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 18/81 dated 29.11.2016 due to non-submission of reply of deficiency letter raised by DPIIT. Further, the ad-hoc norms were fixed by NC in its meeting No. 08/81 dated 24.07.2019. However, the Committee noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal and to inform the applicant through email also. The case stands rejected.	

Case No.	5 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105001041AM19
RA File Number	072404000190 AM16
Licence No and Date	0710108750/21/09/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00134937AM22
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting No. 19/81 dated 05.12.2017 due to non-submission of reply of deficiency letter. Now, the applicant has filed a review application for fixation of ad-hoc norms with a request to send a copy of deficiency letter as issued earlier to them. Therefore, the Committee decided to issue a deficiency letter to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	7 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HASTALLOY INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM REVIW00149074AM22
RA File Number	262404000008 AM18
Licence No and Date	2610012804/27/06/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Copy of application. 2. Copy of deficiency reply letter dated 26/28.09.2019. 3. Document for price of sale of scrap. 4. Bill of entry for CiF value. The case stands deferred.	

Case No.	8 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000429AM23
RA File Number	039504000343 AM18
Licence No and Date	0310815357/23/08/2017
Norms Committee Decision: Case deferred for comments of TE. The TE has requested also to send a copy of application through email.	

Case No.	9 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00185770AM22
RA File Number	052304000393 AM18
Licence No and Date	0510405352/15/01/2018

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	10 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00185771AM22
RA File Number	052304000373 AM18
Licence No and Date	0510405560/07/02/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00253949AM22
RA File Number	039404000982 AM18
Licence No and Date	0310819949/20/03/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 06/81 dated 01.11.2018. However, the applicant has requested for reviewing of fixed ad-hoc norms of import item i.e. Zinc. The applicant's representation was referred to Consultant (TEC-3) to examine the case and the comments of Consultant (TEC-3) received vide email dated 26.05.2022. The case was discussed in the meeting and Consultant (TEC-3) has clarified that the wastage was recommended on the basis of 4% of weight of steel to be galvanized and not as percentage of FoB value. Therefore, the Committee clarified that the ad-hoc norms were fixed for import item i.e. Zinc is as 4% of weight of steel to be galvanized and not as percentage of FoB value. Note:The rest of the decision as decided by NC in its meeting No. 06/81 dated 01.11.2018 shall remain unchanged.	

RA concerned may take further consequential action as per above decision of NC.

Case No.	12 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000800AM19
RA File Number	072404000011 AM19
Licence No and Date	0710113216/02/05/2018

Norms Committee Decision:

The Committee considered the case as per agenda and the TE has informed that the applicant's reply is not clear. The details given by the applicant against point Nos. 1 & 2 of DL are not clear and also, point Nos. 3 & 5 of DL has not been specifically answered. Therefore, the Committee decided to ask the applicant to furnish the following information /documents as per comments of the TE:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
3. To provide name of items of import at Sl. No. 11 to 14.
4. To indicate use of each item.
5. Block core is proposed to be imported as component with nil wastage but in process flow chart core cutting is mentioned.

The case stands deferred.

Case No.	13 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00253920AM22
RA File Number	039404000213 AM19
Licence No and Date	0310821639/12/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 08/81 dated 19.12.2018. However, the applicant has requested for reviewing of fixed ad-hoc norms of import item i.e. Zinc. The applicant's representation was referred to Consultant (TEC-3) to examine the case and the comments of Consultant (TEC-3) received vide email dated 26.05.2022. The case was discussed in the meeting and Consultant (TEC-3) has clarified that the wastage was recommended on the basis of 4% of weight of steel to be galvanized and not as percentage of FoB value. Therefore, the Committee clarified that the ad-hoc norms were fixed for import item i.e. Zinc is as 4% of weight of steel to be galvanized and not as percentage of FoB value. Note:The rest of the decision as decided by NC in its meeting No. 08/81 dated 19.12.2018 shall remain unchanged. RA concerned may take further consequential action as per above decision of NC.	

Case No.	14 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00288857AM22
RA File Number	039504000048 AM19
Licence No and Date	0310821925/26/06/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	15 / NC/2/MEET/May/202223/4
----------	-----------------------------

Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00288869AM22
RA File Number	039504000121 AM19
Licence No and Date	0310822611/26/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PETZ CREATION
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00185769AM22
RA File Number	052404000322 AM19
Licence No and Date	0510407736/10/09/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00180704AM22
RA File Number	052304000339 AM19
Licence No and Date	0510408399/14/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000468AM23
RA File Number	039504000916 AM19
Licence No and Date	0310825719/18/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00277954AM22
RA File Number	052304000414 AM19
Licence No and Date	0510409270/09/01/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the case was approved in the Meeting No. 06/81 dated 26.06.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. Therefore, as per comments of Consultant (TEC-3), the Committee decided to amend the description of import item at Sl. No. 1 as under: 1. The description of import item at S. No. 1 may be amended as "Copper cathode/Copper wire rod". Note: The rest of the decision as decided by NC in its meeting No. 06/81 dated 26.06.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	

Case No.	20 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000467AM23
RA File Number	039504001072 AM19
Licence No and Date	0310826411/16/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00252759AM22
RA File Number	039404001050 AM19
Licence No and Date	0310827644/12/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 07/81 dated 10.07.2019. However, the applicant has requested for reviewing of fixed ad-hoc norms of import item i.e. Zinc. The applicant's representation was referred to Consultant (TEC-3) to examine the case and the comments of Consultant (TEC-3) received vide email dated 26.05.2022. The case was discussed in the meeting and Consultant (TEC-3) has clarified that the wastage was recommended on the basis of 4% of weight of steel to be galvanized and not as percentage of FoB value. Therefore, the Committee clarified that the ad-hoc norms were fixed for import item i.e. Zinc is as 4% of weight of steel to be galvanized and not as percentage of FoB value. Note: The rest of the decision as decided by NC in its meeting No. 07/81 dated 10.07.2019 shall remain unchanged. RA concerned may take further consequential action as per above decision of NC.	

Case No.	22 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GRUNER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00261041AM22
RA File Number	052304000161 AM20
Licence No and Date	0510411387/29/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	23 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000198AM20
RA File Number	112404000006 AM20
Licence No and Date	1110028610/05/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information on DGFT portal despite DL and reminders. However, applicant has submitted the reply/comments through email dated 06.04.2022. Therefore, the Committee decided to forward the reply to TE, DHI for comments. The case stands deferred	

Case No.	24 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000563AM23
RA File Number	562404000025 AM20
Licence No and Date	5610005782/10/01/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	25 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNIVERSAL HEAT EXCHANGERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000416AM20
RA File Number	322104000209 AM20
Licence No and Date	3210079361/24/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. What is the total weight of DAF, FLOC & RGF Tanks including the weight of welding material and indigenous inputs so that material balance could be matched?
2. Please submit a complete set of drawings of all the 3 tanks.
3. Detail process of manufacturing of all three tanks.
4. What is the need of writing the same item of import at 2-3 places in the description of items of import?
5. In Appendix 4E, the wastage is indicated as NIL on all the imported items like plates, angles, rectangular sections, pipes, and equal/unequal angles. Would it be imported into the sizes as are required in the export product? Please explain in detail. If wastage is there in the manufacturing/fabrication, indicate wastage of each item of import on the net weight of each item to be required for manufacturing of the export product.
6. How the tanks would be fabricated? Please explain in detail. Would it be welded for joining all the items (imported & indigenous) then what is the weight of welding material in the total weight of each tank?
7. Please indicate indigenous items including consumables in Appendix 4E for material balance.
8. Submit revised Appendix 4E.

The case stands deferred.

Case No.	26 / NC/2/MEET/May/202223/4
----------	-----------------------------

Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000717AM21
RA File Number	522404000070 AM20
Licence No and Date	5210043332/14/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and the case was deliberated in the meeting. After due deliberation, the representative of DPIIT recommended to fix the ad-hoc norms on repeat basis as approved for AA No. 3411000454 dated 16.04.2021. However, the Committee asked to the representative of DPIIT to also send written comments. Therefore, as discussed in the meeting, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/160/2020-TSW dated 31.05.2022 as under: 1. Import item shall be of relevant grade & thickness as contained/utilized in the export items. 2. Outer diameter of the export product shall be minimum 2.5mm and maximum 125mm. 3. Ratio between inner and outer diameter of the export product shall be minimum 0.42 and maximum 0.82. 4. Quantity of import item may be allowed as 1.57Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	27 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000465AM20
RA File Number	052304000460 AM20
Licence No and Date	0510413815/06/03/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	28 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000511AM21
RA File Number	039504001153 AM20
Licence No and Date	0310836043/01/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	29 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000524AM21
RA File Number	042404000006 AM21
Licence No and Date	0410166746/12/05/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 27.05.2022as under: The words “Weight= 44000Kg/Unit” & “Weight= 41000Kg/Unit” may be added in the description of export items at SL. No. 1 & 2 respectively. - The quantity of import items at Sl. No. 1 to 26, 28 to 38 & 42 to 49 may be allowed as per GN-4 for export item at SL. No. 1. - The quantity of import items at Sl. No. 27 may be allowed as 72 numbers as per GN-4 for export product at Sl. No. 1. - The import items at SL. No. 39 to 41 may be deleted as use or function of these items is not clear. - The quantity of import items at Sl. No. 50 to 84, 87 to 90 & 94 to 99 may be allowed as per GN-4 for export product at SL. No. 2. - The quantity of import items at Sl. No. 85, 86 & 91 to 93 may be deleted as use or function of these items is not clear. RA concerned may take suitable consequential action accordingly.	

--

Case No.	30 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000464AM23
RA File Number	052304000032 AM21
Licence No and Date	0510414256/27/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Manufacturing process and step-wise wastage. The case stands deferred.	

Case No.	31 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000575AM21
RA File Number	039504001148 AM20
Licence No and Date	0310836580/08/06/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	32 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000579AM21
RA File Number	042404000037 AM21
Licence No and Date	0410166814/10/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and the TE has informed that the applicant's reply dated 30.11.2021 is incomplete as not submitted point-wise reply to the deficiency letter. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Generic name of import items wherever not given. 2. Specific use of each item of import in export product. 3. Part No. of components wherever not given. 4. To provide clarification for, why 18 import items are shown for export product at Sl. No. 1 and 17 for export product at Sl. No. 2 in application, but in Appendix 4E, 2 items in each export product are shown as indigenous. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	33 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000581AM21
RA File Number	042404000030 AM21
Licence No and Date	0410166815/11/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and the TE has asked to send hard copy of the application along with all the relevant documents as copy of application submitted by the applicant is not legible. Therefore, the Committee decided to ask the applicant to furnish the following information/documents: To submit hard copy of the application along with all the relevant documents.	

The case stands deferred.

Case No.	34 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000582AM21
RA File Number	042404000033 AM21
Licence No and Date	0410166816/11/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	35 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000511AM23
RA File Number	042404000039 AM21
Licence No and Date	0410166843/25/06/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000673AM21
RA File Number	092404000233 AM21
Licence No and Date	0910069014/03/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and the TE has informed that the applicant's reply is incomplete as not submitted point-wise reply to the deficiency letter. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. Justification for use of Al Sheet as conductor in place of rod. 5. Break-up of export product at Sl. No. 13 in Al wound & Cu wound transformers & their inputs. 6. Copy of Advance Authorization. The case stands deferred.	

Case No.	37 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000439AM23
RA File Number	NA
Licence No and Date	1110028728/10/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted the applicant has filed a new application for fixation of ad-hoc norms against the subject AA Number instead of submitting the reply of DL. The main file of the subject AA is under consideration and the applicant has not yet submitted the reply of deficiency letter through DGFT Portal despite several reminders. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a new application for fixation of ad-hoc norms.

The case stands rejected.

Case No.	38 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000728AM21
RA File Number	042404000084 AM21
Licence No and Date	0410167028/03/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and the TE has informed that the applicant's reply is incomplete. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Annexure - A to F as mentioned in letter are not available. Please furnish the same.
2. Specific use/function for items 1 to 5, as given, is not specific.
Catalogue/drawing of export product 1 & import items 1 to 5 may be submitted.
3. Difference between export product 1 & import item1, as given, is not clear.

The case stands deferred.

Case No.	39 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAMESHWAR STEEL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000737AM21
RA File Number	082404000137 AM21
Licence No and	0810148532/10/09/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Use of export product. The case stands deferred.	

Case No.	40 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	018105000798AM21
RA File Number	522404000057 AM21
Licence No and Date	5210043570/21/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and the case was deliberated in the meeting. After due deliberation, the representative of DPIIT recommended to fix the ad-hoc norms on repeat basis as approved for AA No. 3411000454 dated 16.04.2021. However, the Committee asked to the representative of DPIIT to also send written comments. Therefore, as discussed in the meeting, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/160/2020-TSW dated 31.05.2022 as under:	

1. Import item shall be of relevant grade & thickness as contained/utilized in the export items.
2. Outer diameter of the export product shall be minimum 2.5mm and maximum 125mm.
3. Ratio between inner and outer diameter of the export product shall be minimum 0.42 and maximum 0.82.
4. Quantity of import item may be allowed as 1.57Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00233235AM22
RA File Number	052404000443 AM21
Licence No and Date	0510416006/27/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Complete set of application (ANF-4A) along with all the relevant documents. 2. Appendix-4E along with all the annexure as it contains.	
The case stands deferred.	

Case No.	42 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00093057AM21
RA File Number	05AA04033193 AM21
Licence No and Date	0511001470/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Manufacturing process and step-wise wastage. The case stands deferred.	

Case No.	44 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00095479AM21
RA File Number	03AA04024871 AM21
Licence No and Date	0311002044/02/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	45 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Complete set of application (ANF-4A) along with all the relevant documents. 2. Appendix-4E along with all the annexure as it contains.	
The case stands deferred.	

Case No.	46 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00097393AM21
RA File Number	09AA04004679 AM21
Licence No and Date	0911000431/04/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00097883AM21
RA File Number	03AA04024861 AM21
Licence No and Date	0311002135/05/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022	

followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00097982AM21
RA File Number	05AA04036299 AM21
Licence No and Date	0511001563/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00098642AM21
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	50 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00100149AM21
RA File Number	04AA04008253 AM21
Licence No and Date	0411000478/09/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00100668AM21
RA File Number	04AA04008257 AM21
Licence No and Date	0411000479/10/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00102306AM21

RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What are the total length, outer diameter, and inner diameter of imported steel tubing under each Sl. No. 1 to 9? 2. What is the length of each export item and how many articles under each Sl. No. 1 to 9 are to be exported? 3. What is the meaning of BJ and MJ and the description attached with BJ AND MJ? 4. Drawing of each Article made out of imported steel tubing. 5. What is the grade of steel tubing? Is it stainless-steel tubes? 6. Describe the application of the articles. The case stands deferred.	

Case No.	53 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00103846AM21
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00103636AM21
RA File Number	04AA04008433 AM21
Licence No and Date	0411000519/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00105566AM21
RA File Number	07AA04008204 AM21
Licence No and Date	0711000700/17/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 28.05.2022as under: 1. The quantity of import items at Sl. No. 1 to 26 may be allowed on net to net basis as per GN-4. 2. The quantity of import items at Sl. No. 27 to 29 may be allowed as 1 roll each including 1% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SAATVIK GREEN ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00106332AM21
RA File Number	30AA04002891 AM21

Licence No and Date	3011000391/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Complete set of application (ANF-4A) along with all the relevant documents. 2. Appendix-4E along with all the annexure as it contains. The case stands deferred.	

Case No.	57 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00106444AM21
RA File Number	05AA04040733 AM21
Licence No and Date	0511001814/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Complete set of application (ANF-4A) along with all the relevant documents. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 5. Use of export product. 6. Indigenous inputs have been shown nil. Please clarify. The case stands deferred.	

Case No.	58 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00106463AM21
RA File Number	08AA04012113 AM21
Licence No and Date	0811001074/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Process of manufacturing cold-finished Carbon/Alloy Steel Seamless tubes out of seamless Hollow tubes 2. Wastage at each stage of operation. 3. Process flow chart. 4. What are the OD & ID of the imported Seamless Tubes Hollows and OD & ID of the export product? Provide a copy of the Bill of Entry, which can justify the description of the imported item. The case stands deferred.	

Case No.	59 / NC/2/MEET/May/202223/4					
Case Status	Case Approved					
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022					
HQ File Number	HQRNORM APPLY 00111825AM21					
RA File Number	04AA04008020 AM21					
Licence No and Date	0411000538/23/03/2021					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/119/2019-TSW dated 05.05.2022 as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73089090	Fabricated Steel Structures Made Out Of MS/ HR Plates/ Beam/ Channel/	2100.00 MT	1	72163300	H Section: H100X50 TO H900X417; Channel: 100X50 TO 250X90; Angle: L50X50TOL150X150; L100X100 Steel Plate Thk 5MM to 70mm	1.02Kgs/Kg content in the export product

	Angle/Etc. Containing 1862.745MT of H-Section, Beam and Steel Plate		2	72163300	Beam: H Section: H100x50 to H900x417; CT Section : CT125x125 to CT250x200; I Section : I150x75 to I450x175	1.02Kgs/Kg content in the export product
			3	72163300	H Section: H100x50 to H900x417; Channel: 100x50 to 250x90; Angle: L50x50 to L150x150; L100x100; Steel Rod D20	1.02Kgs/Kg content in the export product
			4	72082510	Steel Plate Thk 2mm to 70MM	1.05Kgs/Kg content in the export product

Note:

1. Words “Containing 1862.745MT of H-Section, Beam and Steel Plate” may be suffixed with the description of export item.
2. Import items at Sl. No. 1 to 3 shall be of relevant grade and size as contained/utilised in the export item.
3. Import item at Sl. No. 4 shall be of relevant grade and thickness as contained/utilised in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00112461AM21
RA File Number	13AA04007933 AM21
Licence No and Date	1311000255/24/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 04.04.2022 followed by reminders on 19.04.2022 & 04.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the	

Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00113748AM21
RA File Number	07AA04010800 AM21
Licence No and Date	0711000769/25/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00113753AM21
RA File Number	13AA04007881 AM21
Licence No and Date	1311000256/25/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Submit Appendix 4E duly certified by CE. 2. Process flow chart and wastage of inputs at each stage of operation in detail. 3. Need for Low Carbon Steel Wire Rod for manufacturing of Nickel Iron Alloy(s) in place of low carbon steel scrap? Give justification in detail.	
The case stands deferred.	

Case No.	63 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/May/202223/4					
Case Status	Case Approved					
Party Name	YOGESHWAR POLYMERS					
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022					
HQ File Number	HQRNORM APPLY 00113857AM21					
RA File Number	08AA04012212 AM21					
Licence No and Date	0811001116/25/03/2021					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of Consultant (TEC-1) as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76071994	Flexible Packaging Material Of Multilayers In Roll / Sheet Form (Printed/ Unprinted) (Net Content In The Export Product 25000 KGS Of Relevant Paper, 11000 Kgs of Low Density	50000.00 Kgs	1	48061000	40 GSM Relevant Paper	5% wastage allowed
			2	39011020	Low Density Polyethylene Resin	5% wastage allowed

	Polyethylene Resin and 14000 Kgs of 9 Mic. (25 GSM) Aluminium Foil)		3	76071190	9 Micron (25 GSM) Aluminium Foil	14280.00Kgs with 2% wastage
--	---	--	---	----------	----------------------------------	-----------------------------

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STEEL AIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00113194AM21
RA File Number	03AA04031155 AM21
Licence No and Date	0311002825/25/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00114310AM21
RA File Number	56AA04002623 AM21
Licence No and Date	5611000218/26/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
Complete set of application (ANF-4A) along with all the relevant documents.	
The case stands deferred.	

Case No.	67 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00114390AM21
RA File Number	03AA04030362 AM21
Licence No and Date	0311002609/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence /drawings etc. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated 4. Weight of each Export Product. The case stands deferred.	

Case No.	68 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00114847AM21
RA File Number	56AA04002837 AM21
Licence No and	5611000221/26/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: Complete set of application (ANF-4A) along with all the relevant documents. The case stands deferred.	

Case No.	69 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00117640AM21
RA File Number	09AA04004980 AM21
Licence No and Date	0911000654/31/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000893AM22
RA File Number	13AA04008112 AM21
Licence No and Date	1311000269/01/04/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	71 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00003861AM22
RA File Number	05AA04000381 AM22
Licence No and Date	0511002083/05/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Appendix- 4E along with all the annexure as it contains. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Sheet layout diagram of the material indicating the wastage during blanking. 5. Use of export product. 6. Process flow chart with wastage calculations at each stage. The case stands deferred.	

Case No.	72 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00003847AM22
RA File Number	02AA04012084 AM21
Licence No and Date	0211000511/05/04/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	73 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00004071AM22
RA File Number	03AA04030807 AM21
Licence No and Date	0311002671/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ULTRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00004878AM22
RA File Number	31AA04008044 AM21
Licence No and Date	3111000274/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and Consultant (TEC-3) has requested to send the copy of recommendation of DPIIT for examination & comments. Therefore, the Committee decided to send the same to Consultant (TEC-3). The case stands deferred.	

Case No.	75 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00005817AM22
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00020137AM22
RA File Number	08AA04001239 AM22
Licence No and Date	0811001284/16/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	77 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00021686AM22
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00022378AM22
RA File Number	07AA04000731 AM22
Licence No and Date	0711000897/20/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders on 01.04.2022, 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00026908AM22

RA File Number	07AA04002059 AM22
Licence No and Date	0711000970/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and the TE informed that the applicant's reply is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments of the TE: In import item at Sl. No. 28 to 33, 35 & 36 non-volatile is around 80 %. As such wastage should be 20% but in material balance sheet wastage for these items are shown 7 %. Please explain and give revised material balance to match with weight of export. The case stands deferred.	

Case No.	80 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00026362AM22
RA File Number	05AA04007485 AM22
Licence No and Date	0511002255/26/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 29.05.2022 as under: The quantity of import items may be allowed on net to net basis as per GN-4. Note: Specification of cells may be incorporated with import list. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00027666AM22

RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00027985AM22
RA File Number	56AA04000366 AM22
Licence No and Date	5611000256/27/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000469AM23
RA File Number	NA
Licence No and Date	5611000256/27/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	KSP INC

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000475AM23
RA File Number	NA
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has filed a new application as there is already a case under consideration against subject AA. Therefore, the Committee decided to reject the case on the ground that the applicant has filled a new application. The case stands rejected.	

Case No.	85 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000518AM23
RA File Number	03AA04029074 AM21
Licence No and Date	0311004049/25/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	86 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00102232AM22
RA File Number	03AA04015893 AM22
Licence No and Date	0311004113/28/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	87 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00118331AM22
RA File Number	02AA04006626 AM22
Licence No and Date	0211000833/19/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000582AM23
RA File Number	03AA04019292 AM22
Licence No and Date	0311004961/27/06/2021
Norms Committee Decision:	

Case deferred for comments of TE

Case No.	90 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00127145AM22
RA File Number	02AA04010704 AM22
Licence No and Date	0211000873/30/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00131770AM22
RA File Number	04AA04012314 AM22
Licence No and Date	0411001075/06/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00145970AM22
RA File Number	13AA04009957 AM22

Licence No and Date	1311000466/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00178677AM22
RA File Number	03AA04069015 AM22
Licence No and Date	0311006765/07/09/2021
Norms Committee Decision:	
Case deferred for comments of TE. TE has requested to send physical file having copy of application along with total correspondence	

Case No.	94 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00178727AM22
RA File Number	05AA04074912 AM22
Licence No and Date	0511004571/07/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	95 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00178964AM22
RA File Number	32AA04018438 AM22
Licence No and Date	3211001561/07/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182886AM22
RA File Number	05AA04080752 AM22
Licence No and Date	0511004689/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182888AM22
RA File Number	05AA04080773 AM22
Licence No and Date	0511004690/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182699AM22
RA File Number	04AA04026219 AM22
Licence No and Date	0411001427/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Net weight of export product. 2. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 3. List of components in the import items. 4. List of consumables with their value in the import and percent of fob value of export. The case stands deferred.	

Case No.	102 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182702AM22
RA File Number	04AA04026224 AM22
Licence No and Date	0411001428/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Net weight of export product. 2. Material balance (in weight terms) between import and export taking in to consideration	

indigenous input and wastage claimed.

3. List of components in the import items.

4. List of consumables with their value in the import and percent of fob value of export.

The case stands deferred.

Case No.	103 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182706AM22
RA File Number	04AA04026194 AM22
Licence No and Date	0411001429/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Net weight of export product. 2. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 3. List of components in the import items. 4. List of consumables with their value in the import and percent of fob value of export.	
The case stands deferred.	

Case No.	104 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182803AM22
RA File Number	05AA04080767 AM22
Licence No and Date	0511004682/13/09/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	105 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.The TE has also requested to send a copy of application via email.	

Case No.	107 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ALUFOIL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00185303AM22
RA File Number	02AA04026201 AM22

Licence No and Date	0211001213/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00185685AM22
RA File Number	32AA04018943 AM22
Licence No and Date	3211001629/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ELEC STEEL PROCESSING INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00186655AM22
RA File Number	34AA04007369 AM22
Licence No and Date	3411001137/17/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00187151AM22
RA File Number	04AA04028287 AM22
Licence No and Date	0411001489/18/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/May/202223/4
----------	------------------------------

Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00187951AM22
RA File Number	04AA04028248 AM22
Licence No and Date	0411001494/20/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00188442AM22
RA File Number	02AA04027192 AM22
Licence No and Date	0211001234/20/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00188451AM22
RA File Number	02AA04027202 AM22
Licence No and Date	0211001235/20/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00190565AM22
RA File Number	03AA04067015 AM22
Licence No and Date	0311007139/22/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What is the chemical composition of 2 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product? 2. Please submit the consumption of each item of import per tonne export of steel products. 3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency. 4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power. 5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets. 6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation. 7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-	

LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.

8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product

9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	118 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00190697AM22
RA File Number	03AA04031751 AM21
Licence No and Date	0311002770/22/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00190769AM22
RA File Number	52AA04015652 AM22
Licence No and Date	5211001348/22/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and the case was deliberated in the meeting. After due deliberation, the representative of DPIIT recommended to fix the ad-hoc norms on repeat basis as approved for AA No. 3411000454 dated 16.04.2021. However, the Committee asked to the representative of DPIIT to also send written comments. Therefore, as discussed in the meeting, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/160/2020-TSW dated 31.05.2022 as under:	

1. Import item shall be of relevant grade & thickness as contained/utilized in the export items.
2. Outer diameter of the export product shall be minimum 2.5mm and maximum 125mm.
3. Ratio between inner and outer diameter of the export product shall be minimum 0.42 and maximum 0.82.
4. The quantity of import item may be allowed as 1.57Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00191275AM22
RA File Number	04AA04027334 AM22
Licence No and Date	0411001512/23/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00191280AM22
RA File Number	04AA04028037 AM22
Licence No and Date	0411001514/23/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/2/MEET/May/202223/4
----------	------------------------------

Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00191353AM22
RA File Number	04AA04028369 AM22
Licence No and Date	0411001518/23/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00191876AM22
RA File Number	34AA04007853 AM22
Licence No and Date	3411001167/23/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00192380AM22
RA File Number	02AA04026046 AM22
Licence No and Date	0211001241/24/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00195327AM22
RA File Number	52AA04016001 AM22
Licence No and Date	5211001372/27/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Complete set of application (ANF-4A) along with all the relevant documents.	
The case stands deferred.	

Case No.	127 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22

Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00195114AM22
RA File Number	07AA04032169 AM22
Licence No and Date	0711002000/27/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/May/202223/4				
Case Status	Case Approved				
Party Name	STELCO LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022				
HQ File Number	HQRNORM APPLY 00197741AM22				
RA File Number	30AA04020034 AM22				
Licence No and Date	3011001204/29/09/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
72119090	Cold Rolled Hardened And Tempered Steel Strips /Sheet / Coils (High Carbon Non-	108.00 MT	72091620	High Carbon Non-Alloy Cold Rolled Steel Sheets in Coils,	111.24MT with 3% wastage

	Alloy Steel, Grade: SK95 (SK4), Width of Less Than 600 mm, Thickness of Less Than 2.00 mm)			Grade: SK 95 (SK4), Width : 1250 mm, Thickness: More Than 2.00 mm	
Note: The width and thickness of imported cold rolled non alloy steel coils should be more than the width and thickness of the exported cold rolled steel strips in coil form. RA concerned may take suitable consequential action accordingly.					

Case No.	130 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00199937AM22
RA File Number	03AA04093493 AM22
Licence No and Date	0311007409/01/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 27.05.2022 received via email dated 27.05.2022.	

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00199939AM22
RA File Number	03AA04066435 AM22
Licence No and Date	0311007410/01/10/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 27.05.2022 received via email dated 27.05.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00201076AM22
RA File Number	03AA04097345 AM22
Licence No and Date	0311007422/02/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Justification of wastage. 2. Composition of import & export product. The case stands deferred.	

Case No.	135 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00201432AM22
RA File Number	03AA04049573 AM22
Licence No and Date	0311007440/04/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	136 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00203483AM22

RA File Number	32AA04021415 AM22
Licence No and Date	3211001719/05/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00204221AM22
RA File Number	04AA04031227 AM22
Licence No and Date	0411001583/06/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Net weight of export product. 2. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 3. List of components in the import items. 4. List of consumables with their value in the import and percent of fob value of export The case stands deferred.	

Case No.	138 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	139 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00206747AM22
RA File Number	07AA04035954 AM22
Licence No and Date	0711002113/08/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Quantity of import items required for manufacturing one unit of export product for each export item. (Data may be in excel sheet format) 2. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format) 3. Wastage claimed in the manufacturing process. (Data may be in excel sheet format) 4. Justification of wastage. 5. CE Certificate The case stands deferred.	

Case No.	140 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00208858AM22
RA File Number	34AA04008406 AM22
Licence No and Date	3411001242/11/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00212484AM22
RA File Number	05AA04089860 AM22
Licence No and Date	0511005419/14/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	144 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00212608AM22
RA File Number	05AA04088859 AM22
Licence No and Date	0511005436/14/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00212666AM22
RA File Number	31AA04026949 AM22
Licence No and Date	3111000625/14/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

6. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.

The case stands deferred.

Case No.	146 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00212742AM22
RA File Number	05AA04089782 AM22
Licence No and Date	0511005450/14/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00212194AM22
RA File Number	07AA04036320 AM22
Licence No and Date	0711002153/14/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Material specification of each of import and indigenous inputs and their function. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input.	

3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed.
4. List of components in the import items.
5. List of consumables with their value in the import

The case stands deferred.

Case No.	148 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KUMAR STEELS INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00220405AM22
RA File Number	05AA04092713 AM22
Licence No and Date	0511005542/21/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/May/202223/4
Case Status	Case Deferred

Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22
Licence No and Date	0711002220/25/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00226019AM22
RA File Number	04AA04030655 AM22
Licence No and Date	0411001699/26/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00226021AM22
RA File Number	04AA04030656 AM22
Licence No and Date	0411001700/26/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00226636AM22
RA File Number	03AA040113640 AM22
Licence No and Date	0311007952/26/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	156 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00227509AM22
RA File Number	13AA04018546 AM22
Licence No and Date	1311000693/27/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	ASTRON ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00227783AM22
RA File Number	31AA04028152 AM22
Licence No and Date	3111000656/27/10/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74032100	Brass Ingots/ Billets	181.00 MT	1	74040022	Brass Scrap (Copper 60-64 %, 33-40 %)	192.73MT with 6% wastage
2	74072120	Brass Bars/ Rods/ Solid Sections/ Profiles	36.00 MT	2	74040022	Brass Scrap (Copper 60-64 % & Zinc: 33-40%)	38.90MT with 7% wastage
3	74153390	Machined Articles/ Components/ Parts/ Accessories Made Out of Brass Rods/ Bars/ Solid Sections/ Solid Profiles	8.00 MT	3	74040022	Brass Scrap (Copper: 60-64 % & Zinc: 33-40 %)	8.64MT with 8% wastage
4	74032100	Brass Ingots/ Billets (Net Content of Copper 60% & Zinc 40%)	45.00 MT	4	74040012	Copper Scrap	27.68MT with 2.5% wastage
				5	79020010	Zinc Scrap	19.27MT with 6% wastage

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00231045AM22
RA File Number	03AA040110423 AM22
Licence No and Date	0311008036/29/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	162 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00231328AM22
RA File Number	04AA04033755 AM22
Licence No and Date	0411001732/29/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000491AM23
RA File Number	07AA04038083 AM22
Licence No and Date	0711002259/30/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	164 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00238644AM22
RA File Number	04AA04034467 AM22

Licence No and Date	0411001743/01/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	165 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00239602AM22
RA File Number	34AA04008985 AM22
Licence No and Date	3411001365/02/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00241209AM22
RA File Number	31AA04029410 AM22
Licence No and Date	3111000688/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00244581AM22
RA File Number	04AA04013695 AM22
Licence No and Date	0411001769/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00244561AM22
RA File Number	04AA04031852 AM22
Licence No and Date	0411001768/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00246093AM22
RA File Number	06AA04007828 AM22
Licence No and Date	0611000885/09/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Explain manufacturing process of export product. 2. What is the function of indigenous raw materials namely iron wire or SS wire rod, aluminium and copper in the export product. 3. Video film on manufacturing process, if available..	

The case stands deferred.

Case No.	170 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM REVIW00000493AM23
RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00247182AM22
RA File Number	03AA04076943 AM22
Licence No and Date	0311008401/10/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00247694AM22
RA File Number	04AA04034905 AM22

Licence No and Date	0411001791/10/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00249219AM22
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and the TE informed that the applicant's reply is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. As per reply, the net content of import items per Kg is $(0.641 \text{ Kg} + 0.560\text{Kg}) = 1.20\text{Kg}$, in 1Kg of export which seems irreverent. 2. Wastage indicated in application is 0% and if wastage is 20 %. Please, give size of export and size of laminate produced from machinery. The case stands deferred.	

Case No.	174 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00253365AM22
RA File Number	03AA04017500 AM22
Licence No and Date	0311008571/15/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00254113AM22
RA File Number	04AA04035434 AM22
Licence No and Date	0411001811/16/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/2/MEET/May/202223/4				
Case Status	Case Approved				
Party Name	DEWAN & SONS				
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022				
HQ File Number	HQRNORM APPLY 00254200AM22				
RA File Number	05AA04098124 AM22				
Licence No and Date	0511006158/16/11/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of Consultant (TEC-1) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73239190	Table/ Kitchen/ Other Household Articles of Stainless Steel (Beverage Dispenser) with (Jar made of imported TritanCopolyester) Containing Jar of 1 Kg in Each Piece Made of	14000 Pieces	39079900	Tritan Copolyester	As applied for with nil wastage

	Imported Item TritanCopolyester				
Note: The words “Containing Jar of 1 Kg in Each Piece Made of Imported Item Tritan Copolyester” may be added in the description of export item. RA concerned may take suitable consequential action accordingly					

Case No.	177 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	178 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00255981AM22
RA File Number	04AA04035865 AM22
Licence No and Date	0411001826/17/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	181 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00257422AM22
RA File Number	04AA04035925 AM22
Licence No and Date	0411001844/18/11/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	182 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00257529AM22
RA File Number	04AA04035148 AM22
Licence No and Date	0411001845/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00256762AM22
RA File Number	03AA040112389 AM22

Licence No and Date	0311008671/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00260982AM22
RA File Number	07AA04039595 AM22
Licence No and Date	0711002415/22/11/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Quantity of import items required for manufacturing one unit of export product for each export item. (Data may be in excel sheet format) 2. CE Certificate. 3. Justification of wastage. 4. Wastage claimed in the manufacturing process. (Data may be in excel sheet format) 5. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format) The case stands deferred.	

Case No.	188 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00261284AM22
RA File Number	04AA04035143 AM22
Licence No and Date	0411001852/22/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00262700AM22
RA File Number	05AA04099648 AM22
Licence No and	0511006396/23/11/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00262799AM22
RA File Number	07AA04038893 AM22
Licence No and Date	0711002445/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00263458AM22
RA File Number	04AA04035750 AM22
Licence No and Date	0411001872/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the comments of DPIIT vide U. O. No. P-47011/119/2019-TSW dated 17.05.2022. The case was deliberated in the meeting and the Committee decided to refer-back the comments to DPIIT for re-examination of the case. The case stands deferred.	

Case No.	192 / NC/2/MEET/May/202223/4
----------	------------------------------

Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00263619AM22
RA File Number	34AA04009531 AM22
Licence No and Date	3411001450/24/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00266487AM22
RA File Number	13AA04019869 AM22
Licence No and Date	1311000761/26/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00266537AM22
RA File Number	03AA040104055 AM22
Licence No and Date	0311008996/26/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	198 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MITESH METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00268668AM22
RA File Number	03AA040122103 AM22
Licence No and Date	0311008999/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00269016AM22
RA File Number	04AA04037686 AM22

Licence No and Date	0411001904/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00269037AM22
RA File Number	04AA04037472 AM22
Licence No and Date	0411001907/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00269912AM22
RA File Number	03AA040124316 AM22
Licence No and Date	0311009030/30/11/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 05.05.2022 received via email dated 05.05.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	203 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00270357AM22
RA File Number	34AA04009632 AM22
Licence No and Date	3411001479/30/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00271077AM22
RA File Number	02AA04035618 AM22
Licence No and Date	0211001568/01/12/2021
Norms Committee Decision:	

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. The item of import is the square tubes of iron and steel. However, in the flow chart of the manufacturing process, attached in Appendix 4K of the CE certificate, the raw material is sheet/plate.
2. Justification of the wastage and wastage at each stage of operation.
3. Submit an excel sheet that could indicate the material balance of the imported material, use of indigenous inputs, and final weight of the export item.
4. Indicate clearly the application of the imported item in the crusher drawing.
5. What is the total weight of each set of crusher frames?
6. Complete set of a neat sketch of drawing of the crusher frame.
7. Please indicate the sizes & Thickness of square tubes.

The case stands deferred.

Case No.	206 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00271534AM22
RA File Number	04AA04032563 AM22
Licence No and Date	0411001930/01/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00271552AM22
RA File Number	04AA04038377 AM22
Licence No and Date	0411001933/01/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00271576AM22
RA File Number	05AA040106146 AM22
Licence No and Date	0511006564/01/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00273551AM22
RA File Number	07AA04039591 AM22
Licence No and Date	0711002534/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00273558AM22
RA File Number	07AA04039590 AM22
Licence No and Date	0711002536/03/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	211 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00273564AM22
RA File Number	07AA04039589 AM22
Licence No and Date	0711002537/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00273748AM22
RA File Number	04AA04038366 AM22
Licence No and Date	0411001952/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00273757AM22
RA File Number	03AA040124475 AM22

Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22
Licence No and Date	0311009180/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00276607AM22
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00277878AM22
RA File Number	07AA04038999 AM22
Licence No and Date	0711002575/07/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22
Licence No and Date	0311009313/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE. The TE has also requested to send a copy of application via email.	

Case No.	219 / NC/2/MEET/May/202223/4
----------	------------------------------

Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE. The TE has also requested to send a copy of application via email.	

Case No.	220 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE. The TE has also requested to send a copy of application via email.	

Case No.	221 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00280877AM22
RA File Number	04AX04000006 AM22
Licence No and Date	0411001999/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00281957AM22
RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00281522AM22
RA File Number	05AX04000068 AM22
Licence No and Date	0511006783/10/12/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW-Part(1) dated 11.05.2022 received via email dated 11.05.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	224 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00281755AM22
RA File Number	13AX04000008 AM22
Licence No and Date	1311000813/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/May/202223/4
Case Status	Case Deferred

Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00288903AM22
RA File Number	34AX04000046 AM22
Licence No and Date	3411001551/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00289030AM22
RA File Number	04AX04000034 AM22
Licence No and Date	0411002187/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00289051AM22
RA File Number	04AX04000031 AM22
Licence No and Date	0411002189/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00291670AM22
RA File Number	05AA040103441 AM22
Licence No and Date	0511007028/20/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ELECTRICAL CONTROLS & SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00292524AM22
RA File Number	34AX04000058 AM22
Licence No and Date	3411001563/21/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	233 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00293596AM22
RA File Number	04AX04000040 AM22
Licence No and Date	0411002224/22/12/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/119/2019-TSW dated 05.05.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Fabricated Steel Structures Made Out of MS/ HR/ Beam/ Column/ Plates/ Etc. containing 660MT of Beams and Columns	660.00 MT	72163300	Steel Beam/ Column	1.02Kgs/Kg content in the export product

Note:

- Words “Containing 660MT of Beams and Columns” may be suffixed with the description of export item.**
- Import item shall be of relevant grade and size as contained/utilised in the export item.**

RA concerned may take suitable consequential action accordingly.

Case No.	234 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/2/MEET/May/202223/4
Case Status	Case Deferred

Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00298660AM22
RA File Number	03AX04000374 AM22
Licence No and Date	0311009841/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00298769AM22
RA File Number	04AX04000033 AM22
Licence No and Date	0411002245/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00299342AM22
RA File Number	07AX04000122 AM22
Licence No and Date	0711002735/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE. TE has asked to send hard copy of complete set of application to examine the case.	

Case No.	241 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00299343AM22
RA File Number	07AX04000123 AM22
Licence No and Date	0711002736/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00300002AM22
RA File Number	03AX04000218 AM22
Licence No and Date	0311009866/28/12/2021
Norms Committee Decision:	

Case deferred for comments of TE. The TE has also requested to send a copy of application via email.

Case No.	243 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00300166AM22
RA File Number	02AX04000042 AM22
Licence No and Date	0211001720/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00299340AM22
RA File Number	07AX04000121 AM22
Licence No and Date	0711002734/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE. TE has asked to send hard copy of complete set of application to examine the case.	

Case No.	245 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00303139AM22

RA File Number	05AX04000329 AM22
Licence No and Date	0511007476/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00303251AM22
RA File Number	03AX04000442 AM22
Licence No and Date	0311009956/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00303922AM22
RA File Number	04AX04000085 AM22
Licence No and Date	0411002288/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00308572AM22
RA File Number	08AX04000191 AM22
Licence No and Date	0811003656/05/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	250 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00308768AM22
RA File Number	02AX04000058 AM22
Licence No and Date	0211001762/05/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	251 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00310721AM22
RA File Number	34AX04000075 AM22
Licence No and Date	3411001661/07/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00314007AM22
RA File Number	02AX04000067 AM22
Licence No and Date	0211001779/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA concerned may take suitable consequential action accordingly.	

Case No.	253 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00313267AM22
RA File Number	03AX04000552 AM22
Licence No and Date	0311010303/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00313509AM22
RA File Number	56AX04000030 AM22
Licence No and Date	5611000740/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	255 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00313706AM22
RA File Number	07AX04000172 AM22
Licence No and Date	0711002841/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00313733AM22
RA File Number	07AX04000157 AM22
Licence No and Date	0711002843/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00313734AM22
RA File Number	07AX04000156 AM22
Licence No and Date	0711002844/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/May/202223/4
----------	------------------------------

Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00314474AM22
RA File Number	04AX04000114 AM22
Licence No and Date	0411002378/11/01/2022
Norms Committee Decision: Case deferred for comments of TE. TE has asked to send hard copy of complete set of application to examine the case.	

Case No.	259 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00315844AM22
RA File Number	04AX04000113 AM22
Licence No and Date	0411002385/12/01/2022
Norms Committee Decision: Case deferred for comments of TE. TE has asked to send hard copy of complete set of application to examine the case.	

Case No.	260 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00315918AM22
RA File Number	31AX04000041 AM22
Licence No and Date	3111000871/12/01/2022
Norms Committee Decision: Case deferred for comments of TE.The TE has also requested to send a copy of application via email.	

Case No.	261 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00315919AM22
RA File Number	04AX04000102 AM22
Licence No and Date	0411002387/12/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00318558AM22
RA File Number	05AX04000591 AM22
Licence No and Date	0511007939/14/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and the TE informed that the applicant's reply is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. As per reply, the net content of import items per Kg is (0.641 Kg + 0.560 Kg) = 1.20 Kg, in 1.00Kg of export which seems irreverent. 2. Wastage indicated in application is 0% and if wastage is 20 %, please give size of export and size of laminate produced from machinery. The case stands deferred.	

Case No.	263 / NC/2/MEET/May/202223/4
----------	------------------------------

Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00321226AM22
RA File Number	04AX04000115 AM22
Licence No and Date	0411002417/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00321288AM22
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00321415AM22
RA File Number	34AX04000154 AM22
Licence No and Date	3411001687/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send a copy of application via email.	

Case No.	266 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00321673AM22
RA File Number	03AX04000710 AM22
Licence No and Date	0311010603/17/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	267 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00320912AM22

RA File Number	04AA04032868 AM22
Licence No and Date	0411002410/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00322703AM22
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	270 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00323947AM22
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	273 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00323580AM22
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	274 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00323866AM22
RA File Number	05AX04000645 AM22
Licence No and Date	0511008057/19/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	276 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00326383AM22
RA File Number	34AX04000007 AM22
Licence No and Date	3411001708/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00326431AM22
RA File Number	07AX04000150 AM22
Licence No and Date	0711002931/21/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	279 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00326444AM22
RA File Number	04AX04000043 AM22
Licence No and Date	0411002451/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00326695AM22
RA File Number	05AX04000550 AM22
Licence No and Date	0511008173/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence /drawings etc.

The case stands deferred.

Case No.	281 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00327909AM22
RA File Number	56AX04000051 AM22
Licence No and Date	5611000765/22/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00330676AM22
RA File Number	34AX04000156 AM22
Licence No and Date	3411001725/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00330941AM22
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	284 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00333016AM22
RA File Number	02AX04000109 AM22
Licence No and Date	0211001889/27/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022	

followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	286 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22
Licence No and Date	0511008301/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00333982AM22
RA File Number	31AX04000058 AM22
Licence No and Date	3111000927/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA concerned may take suitable consequential action accordingly.	

Case No.	288 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00334434AM22
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00333826AM22
RA File Number	07AX04000208 AM22
Licence No and Date	0711003025/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	290 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00333893AM22
RA File Number	07AX04000284 AM22
Licence No and Date	0711003028/28/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	291 / NC/2/MEET/May/202223/4
Case Status	Case Rejected
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00333901AM22
RA File Number	07AX04000280 AM22
Licence No and Date	0711003029/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by reminders on 16.04.2022 & 01.05.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	292 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000420AM23
RA File Number	34AX04000067 AM23
Licence No and Date	3411002166/26/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	294 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000427AM23
RA File Number	03AX04000357 AM23
Licence No and Date	0311014180/26/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	CSCI STEEL CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000433AM23
RA File Number	34AX04000044 AM23
Licence No and Date	3411002172/26/04/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251990	Flat Rolled Products of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS1000/50C1000, Width of 600mm Or More, Thickness 0.300mm-0.750mm)	3000 MT	1	72251900	SILICON ELECTRICAL STEEL OF COLD-ROLLED FULL HARD (UNANNEALED) WIDE COIL GRADE: 50CS1000/50C1000 WIDTH OF 600MM OR MORE, THICKNESS 0.300MM-0.750MM.	1.03Kgs/Kg content in the export product
2	72251990	Flat Rolled Products of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS600/50C600, Width of 600mm Or More, Thickness 0.300mm-0.750mm)	2000 MT	2	72251900	SILICON ELECTRICAL STEEL OF COLD-ROLLED FULL HARD (UNANNEALED) WIDE COIL GRADE: 50CS600/50C600 WIDTH OF 600MM OR MORE, THICKNESS 0.300MM-0.750MM	1.03Kgs/Kg content in the export product
3	72251990	Flat Rolled Products of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS800/50C800, Width of 600mm Or More, Thickness 0.300mm-0.750mm)	800 MT	3	72251990	SILICON ELECTRICAL STEEL OF COLD-ROLLED FULL HARD (UNANNEALED) WIDE COIL GRADE: 50CS800/50C800 WIDTH OF 600MM OR MORE, THICKNESS 0.300MM-0.750MM.	1.03Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	296 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000414AM23
RA File Number	03AX04000113 AM23
Licence No and Date	0311014166/26/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. On the BO portal application, both import and export items are Aluminum Hollow profiles. However, as per CE certificate, the import items are Aluminum Hollow Profiles, a quantity of 18000 Kg and other articles of glass (Glass Balls), a quantity of 10000 Kg. 2. In Appendix 4E, import items are Aluminum Hollow profiles and glass balls. The quantity of each imported item is 0.310 kg and 0.25 kg. The indigenous input i.e. plastic bush will also be required for the manufacturing of the export product. What is the purpose of these items in the manufacturing of export products? 3. Submit detail of the process for manufacturing an export product. The exact description of export product, quantity to be exported and imported, wastage on each imported item at each stage of operation, and drawing of the export product with dimensions. 4. Revise the application attached on BO portal. The case stands deferred.	

Case No.	297 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	CONTRINEX AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000453AM23
RA File Number	31AX04000019 AM23
Licence No and Date	3111001307/27/04/2022
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	

1. Details of export product in terms of design, calculations and brief note about product.
2. Justification of wastage.
3. Wastage claimed in the manufacturing process. (Data may be in excel sheet format)
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format)
5. Quantity of import items required for manufacturing one unit of export product for each export item. (Data may be in excel sheet format)

The case stands deferred.

Case No.	298 / NC/2/MEET/May/202223/4
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000459AM23
RA File Number	08AX04000150 AM23
Licence No and Date	0811004790/27/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76071994	Unprinted Flexible Packaging Material of Multilayers In Roll / Sheet Form (Net Content In The Export Product 57000 Kgs of Poster Paper 17150 Kgs of Low Density Polyethylene Resin & 25850 Kgs of 6.5 Mic. (18 GSM) Alluminium Foil)	100000 Kgs	1	48064010	40 GSM Poster Paper	5% wastage allowed
			2	39011020	Low Density Polyethylene Resin	5% wastage allowed
			3	76071190	6.5 MIC. (18 GSM) Aluminium Foil	2% wastage allowed

RA concerned may take suitable consequential action accordingly.

Case No.	299 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000461AM23
RA File Number	07AX04000081 AM23
Licence No and Date	0711003876/27/04/2022
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Justification of wastage. 3. Wastage claimed in the manufacturing process. (Data may be in excel sheet format) 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet format) 5. Quantity of import items required for manufacturing one unit of export product for each export item. (Data may be in excel sheet format) The case stands deferred.	

Case No.	300 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000471AM23
RA File Number	34AX04000081 AM23
Licence No and Date	3411002186/28/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	301 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	STAR SMITH EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000477AM23
RA File Number	05AX04000246 AM23
Licence No and Date	0511012149/28/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	302 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000498AM23
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	303 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000504AM23
RA File Number	03AX04000351 AM23
Licence No and Date	0311014282/29/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	304 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000507AM23
RA File Number	03AX04002109 AM22
Licence No and Date	0311014284/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	305 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000523AM23
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	306 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000526AM23
RA File Number	05AX04001281 AM22

Licence No and Date	0511012197/02/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	307 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000551AM23
RA File Number	34AX04000099 AM23
Licence No and Date	3411002202/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	308 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000561AM23
RA File Number	03AX04000204 AM23
Licence No and Date	0311014400/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	309 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00000572AM23
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	310 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000578AM23
RA File Number	03AX04000394 AM23
Licence No and Date	0311014479/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	311 / NC/2/MEET/May/202223/4
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 4 and 30/05/2022
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23
Licence No and Date	5211002437/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	